

CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

OA No.480/99

Tuesday this the 18th day of September, 2001.

CORAM

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER  
HON'BLE MR. G.RAMAKRISHNAN, ADMINISTRATIVE MEMBER

L.Thiruvengadam  
S/o M.S.Lakshmi Narayanan  
Assistant Electrical Engineer  
Office of the Deputy Chief Electrical Engineer  
Railway Electrification, Trichur. ....Applicant.

(By advocate Mr. T.C.Govindaswamy)

Versus

1. Union of India represented by  
Secretary, Ministry of Railways  
Rail Bhavan, New Delhi.
2. The General Manager  
Southern Railway, Headquarters Office  
Park Town P.O., Madras.
3. The General Manager  
Railway Electrification, Allahabad.
4. The Chief Project Manager  
Railway Electrification  
Egmore, Madras. ....Respondents.

(By advocate Mr.K.Karthikeya Panicker)

The application having been heard on 18th September, 2001, the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.M.SIVADAS, JUDICIAL MEMBER

Applicant seeks the following reliefs:

- (a) Call for the records leading to the issue of A1 and quash the same to the extent it revises the applicant's pay retrospectively with effect from 1.2.83.
- (b) Direct the respondents to refix the applicant's pay with effect from 30.7.93 in the scale of pay of Rs. 2375-3750 based on a basic pay of Rs. 3300/- drawn by the applicant in the scale of pay of Rs.2000-3500 as on 1.2.93 and to grant the consequential benefits thereof.
- (c) Direct the respondents to fix the applicant's pay on regular promotion as Assistant Electrical Engineer with effect from 22.1.96 in terms of Rule 1313 of the Indian Railway Establishment Code, Vol. II and to grant the applicant the consequential benefits thereof, with reference to the basic pay drawn by the applicant in terms of paragraphs 8(a) and 8(b) above.

- (d) Direct the respondents to grant the consequential benefits thereof with 18% interest calculated from the date from which the arrears fell due.
- (e) Award costs of and incidental to this application.
- (f) Pass such other orders or directions as deemed just, fit and necessary in the facts and circumstances of the case.

2. In the reply statement it is specifically stated that it is proposed to re-fix the applicant's pay as stated in R1(d) and that it follows that there is nothing further to pursue in this application.

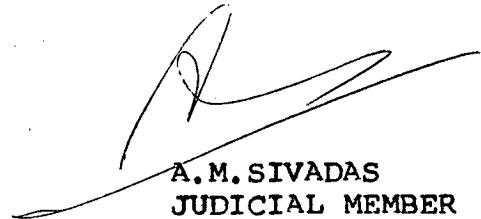
3. Learned counsel appearing for the applicant submitted that in the light of R1(d), respondents may be directed to implement the same within a time frame. Learned counsel appearing for the respondents submitted that R1(d) can be implemented within three months.

4. Accordingly the OA is disposed of directing the respondents to implement R1(d) within a period of three months from the date of receipt of a copy of this order.

Dated 18th September, 2001.



G. RAMAKRISHNAN  
ADMINISTRATIVE MEMBER



A. M. SIVADAS  
JUDICIAL MEMBER

aa.

APPENDIX

1. Annexure A1: True copy of the Memorandum No.ETR/252/RE/8210 dated 3/16.10.97 issued by the fourth respondent
2. Annexure A2: True copy of the representation dated 9/11/98 submitted by the applicant to the fourth respondent
3. Annexure A3: True copy of the representation dated 18/1/99 submitted by the applicant to the fourth respondent
4. Annexure A4: True copy of the Order No.-III/87/CTC-1/6 dated 6/11/95 issued by the Railway Board
5. Annexure R1a: True copy of the Letter No.E(P&A)II-85/PP-24 dated 31/12/85.
6. Annexure R1b: True copy of the letter No.E/0/2/pt.IV dated 13/5/92
7. Annexure R1c: True copy of the Advance correction Slip.No.14
8. Annexure R1d: True copy of the letter No.ETR/252/RE 8210 dated 23/6/99.

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